

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).9358/2025

[Arising out of impugned final judgment and order dated 12-07-2024 in CRMP No. 2568/2023 passed by the High Court of Chhatisgarh at Bilaspur]

ARCHANA JHA

PETITIONER(S)

VERSUS

THE STATE OF CHHATTISGARH & ANR.

RESPONDENT(S)

IA No. 70700/2025 - CONDONATION OF DELAY IN FILING

IA No. 70701/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 24-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) : Ms. Amrita Verma, Adv.
Ms. Akanksha Mehra, AOR

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Petitioner challenges the judgment and order dated 12-07-2024 in CRMP No.2568/2023 passed by the High Court of Chhatisgarh at Bilaspur, titled "Archana vs. State of Chhattisgarh & Anr.".
2. Delay condoned.
3. We appreciate the efforts taken by Ms. Amrita Verma, learned counsel appearing for the petitioner.
4. Issue notice, returnable on 05.05.2025, limited to the extent of exploring the possibility of settlement.

5. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

6. In the notice itself let it be mentioned that respondents are required to file the counter affidavit before the next date of listing.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)